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SLP(C)No. 10014-10015 OF 2002

ITEM No.46

Court No. 8

SECTION III

A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.10014-10015/2002

(From the judgement and order dated 22/11/2001 in TRC 318/00 &
319/00 of The HIGH COURT OF KERALA AT ERNAKULAM)

M/S. MADRAS CREDIT & INVESTMENT LTD.

Petitioner (s)

VERSUS

STATE OF KERALA

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for c/delay in filing SLP)

With office report

Date : 09/09/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s) Mr. T.L.Vishwanatha Iyer,Sr.Adv.
Mr. Subramonium Prasad.,Adv.
Mr. Abhay Kumar,Adv.
Mr. Gopal Krishnan,Adv.

For Respondent (s) Mr. Ramesh Babu M.R.,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Four weeks' time is granted for filing counter
affidavit. Thereafter, two weeks' time is granted for
filing rejoinder affidavit.

List thereafter.

.SP1

(Ganga Thakur)
PS to Registrar

(Prem Prakash)
Court Master